

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 91/MP/2018

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents.
- Petitioner : KSK Mahanadi Power Company Limited
- Respondents : Southern Power Distribution Company of AP Limited and anr
- Date of Hearing : **9.11.2021**
- Coram : Shri P.K.Pujari, Chairperson
Shri I.S.Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Parties present : Shri Anand K. Ganesan, Advocate, KSKMPCL
Shri Ashwin Ramanathan, Advocate, KSKMPCL
Shri S. Vallinayagam, Advocate, AP DISCOMS

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, the learned counsel for the Petitioner, KSKMPCL submitted that the present petition may be listed for hearing along with Petition No. 53/MP/2021 and Petition No.149/MP/2021 filed by the Petitioner, as the issues raised in these petitions are identical to the issues involved in the present petition. This was not objected to by the learned counsel for the Respondents. The Commission accepted the request of the learned counsel for the Petitioner KSKMPCL and adjourned the hearing.
3. This Petition shall be listed for hearing along with Petition No.53/MP/2021 and Petition No.149/MP/2021, in due course, for which separate notice will be issued.

By order of the Commission

Sd/-
(B.Sreekumar)
Joint Chief (Law)

